

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 661 of 2020

IN THE MATTER OF:

Rajratan Babulal Agarwal

...Appellant

Versus

Agarwal Coal Corporation India Pvt. Ltd. & Anr.

.....Respondents

Present:-

**For Appellant: Mr. Anish Agarwal, Mr. Tejas Agarwal and
Mr. Vanshia Gupta, Advocates.**

**For Respondent: Mr. V.N. Dubey, Advocate for R-1.
Mr. Kunal Chheda and Mr. Fanendra Munot,
Advocates for IRP.**

O R D E R
(Virtual Mode)

11.09.2020 On the perusal of the Order dated 04th August, 2020 it appears that the Mr. V.N. Dubey, Advocate appeared on behalf of Respondent No. 1 and Mr. Kunal Chheda, Advocate appeared on behalf of Respondent No. 2 and Respondent No. 3 was IRP so no Notice was issued to him as his name was stuck up and Respondents were directed to file their Reply-Affidavits and two weeks' time was granted and Learned Counsel for the Appellant was directed to file Rejoinder.

Respondent no. 2 has filed his Reply-Affidavit and further Rejoinder have been filed on behalf of the Appellant dated 04.09.2020.

List the Appeal 'For Admission (After Notice) on **06th October, 2020.**

Interim order shall continue.

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.